

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560038.

Dated: 28 OCT 1993

APPLICATION NO(S) 159 of 1993.

APPLICANTS: S.B.Kannur

v/s. RESPONDENTS: Director, Defence Bio Engg.
& Electromedical Lab., Bangalore & Others.

TO.

1. Dr.M.S.Nagaraja, Advocate, No.11, Second Floor,
First Cross, Sujatha Complex, Gandhinagar, Bangalore-9.
2. The Director, Defence Bio-Engineering and Electro
Medical Laboratory, Ministry of Defence, R&D,
Lalbagh Road, Bangalore-560 027.
3. Sri.M.S.Padmarajaiah, Central Govt. Stng. Counsel,
High Court Building, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the
above said application(s) on 18th October, 1993.

Issued
by
gm

for
g/c
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH : BANGALORE

DATED THIS THE EIGHTEENTH DAY OF OCTOBER 1993

Present:

Hon'ble Mr. Justice P.K. Shyamsundar ... Vice-Chairman

Hon'ble Mr. V. Ramakrishnan ... Member [A]

APPLICATION NO.159/93

S.B. Kannur,
Scientist 'D',
Defence Bio Engineering
& Electro medical Laboratory
[DEBEL], Ministry of Defence,
R & D, Lalbagh Road,
Bangalore-560 027.

... Applicant

[Dr. M.S. Nagaraja ... Advocate]

v.

1. The Director,
Defence Bio Engineering &
Electro Medical Laboratory,
Ministry of Defence,
R&D Lalbagh Road,
Bangalore-560 027.
2. the Director General,
Research & Development Organisation,
Ministry of Defence,
south Block, New Delhi.

Union of India by the
Secy. to Govt. of India,
Ministry of Defence,
Research & Development
Organisation,
Director of Personnel,
'B' Wing, Sena Bhavan,
DHQ PO New Delhi.

... Respondents

[Shri M.S. Padmarajaiah ... Advocate]

This application having come up for admission before this
Tribunal today, Hon'ble Vice-Chairman, made the following:

O R D E R

1. We have heard both sides and make an order directing the applicant and the respondents herein to abide by the final decision of the Hon'ble Supreme Court in SLP No.5651 & 5652/92 and

- 2 -

19483/91. We make it clear that the rights of parties shall stand regulated by the orders that may be passed by the Supreme Court in the above SLPs. With these observations this application stands disposed off finally.

Sd-

MEMBER [A]

Sd-

VICE-CHAIRMAN

bsv



TRUE COPY

Dr. Devi S
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

28/10/93